ramps and parking areas, in public spaces;

(b) whether Government proposes to increase the number of public toilets which are disabled-friendly; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): (a) to (c) Under the Scheme for implementation of the Rights of Persons with Disabilities Act, 2016 (SIPDA), funds are provided to States/UTs for creation of barrier free environment, namely, construction of lifts, ramps, accessible parking, accessible toilets, tactile flooring etc. for the benefit of persons with disabilities. To successfully operationalize and create accessible environment, Government has launched a multi-sectoral "Accessible India Campaign (Sugamya Bharat Abhiyan)" as a nation-wide flagship campaign for achieving universal accessibility for PwDs. The Campaign also focus on enhancing the accessibility of government and public buildings.

Under Swachh Bharat Mission (SBM), provisions have been made to ensure separate toilet and bathing facilities for disabled persons with ramp provision and braille signage. As per the Swachh Bharat Mission guidelines, all Community Toilets (CTs) and Public Toilets (PTs) must have disabled friendly toilets, irrespective of whether any disabled people reside/live in the vicinity of the toilets or not.

Reservation on economic basis to OBCs

†551. SHRI VISHAMBHAR PRASAD NISHAD: SHRIMATI CHHAYA VERMA:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the States which have framed rules for providing 10 per cent reservation on economic basis for poor in general category and the people who would be covered under this category in accordance with the rules;

(b) whether Government would consider to provide reservation to economically poor persons belonging to Other Backward Classes (OBCs) category, apart from the 27 per cent reservation provided to them, on the lines of reservation provided for economically poor persons in general category; and

(c) if so, by when and if not, whether Government is taking different policy decisions for different categories of people?

[†] Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): (a) The newly inserted articles 15(6) and 16(6) through the Constitution (One Hundred and Third Amendment) Act, 2019 enables the State Governments to provide upto a maximum of 10% reservation for Economically Weaker Sections (EWSs) in appointments in civil posts and services and admission to educational institutions in State. Accordingly, the States may provide for reservation to EWSs in State service and the admission in the State educational institutions. As regards, the States which have framed rules for 10% reservation, the Government does not have any information.

- (b) No. Sir.
- (c) Does not arise.

Scholarships offered by the Ministry

552. SHRI SUSHIL KUMAR GUPTA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Ministry is offering scholarships to improve the participation of students in higher education; and

(b) if so, what are the names of scholarships that have been started during the last three years and the amount spent for that purpose?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) This Department is implementing following Centrally Sponsored and Central Sector Schemes for the educational upliftment of the Scheduled Castes Students.

- 1. Post Matric Scholarship for Scheduled Castes students.
- 2. National Overseas Scholarship for Scheduled Castes students etc.
- 3. National Fellowship for Scheduled Castes students.
- 4. Central Sector Scholarship Scheme of Top Class Education for SC students.
- 5. Post-Matric Scholarship for OBC students.
- 6. Dr. Ambedkar Post-Matric Scholarship for EBC students.
- 7. National Fellowship for OBC students.
- (b) No new scholarship schemes have been started during last three years.